

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC. VII-105/2001/04/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aminur Rahman,  
Special Judge, CBI, Assam, Addl. Court No. 3,  
Chandmari, Guwahati.

Dated Guwahati the <sup>th</sup> 4 January, 2024

Sub: **Earned Leave.**

Ref:- Your letter No. Spl/CBI-3/49/EL/02/E dtd. 02.01.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for seven days from 03.01.2024 to 09.01.2024, along with station leave permission, from the morning of 03.01.2024 till the evening of 09.01.2024**, has been granted. Further, you have been asked to hand over the charge of your Court and Office to the Special Judge, CBI, Assam, Addl. Court No. 1, and in his absence to the Special Judge, CBI, Assam, Addl. Court No. 2, and in his absence to the District & Sessions Judge, Kamrup (M), Guwahati.

Yours faithfully,

*Sdf-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC. VII-105/2001/05-09/A, dated** , 09-01-2024  
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. The Special Judge, CBI, Assam, Addl. Court No. 1, Chandmari, Guwahati.
3. The Special Judge, CBI, Assam, Addl. Court No. 2, Chandmari, Guwahati.
4. The District & Sessions Judge, Kamrup(M), Guwahati.
- ✓ 5. The Project Manager, Gauhati High Court.

*Sdf*  
**JT. REGISTRAR (VIGILANCE)**  
*Sdf*